FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KSBL SECURITIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**KSBL Securities Limited**
2.	Date of incorporation of corporate debtor	22/01/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899HR1993PLC45764
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 1, Naher (canal) Colony, B/h Water Filling Plant, Dhankot, Gurgaon, Haryana – 122001
6.	Insolvency commencement date in respect of corporate debtor	18/06/2021
7.	Estimated date of closure of insolvency resolution process	15/12/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Pawan Kumar Agrawal Registration No. - IBBI/IPA-001/IP-P00852/2017-18/11435
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address – Pawan Kumar Agrawal L-2/37A, Ground Floor, Ekta Square, DDA, Kalkaji, New Delhi - 110019 Email – irp@ppglegal.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at Sl. No. 9.	Address – Pawan Kumar Agrawal 40/55, First Floor, Chittaranjan Park, New Delhi - 110019 Email – irp@ppglegal.com
11.	Last date for submission of claims	02/07/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Weblink:- http://ibbi.gov.in/downloadform.html (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of **KSBL Securities Limited** on **18/06/2021**.

IBBI/IPA-001/IP-P00852/2017-18/11435 PAWAN KUMAR AGRAWAL B.COM, F.C.S.

The creditors of **KSBL Securities Limited** are hereby called upon to submit their claims with proof on or before **02/07/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of that class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Pawan Kr. Agw

IBBI/IPA-001/IP-P00852/2017-18/11435 FCA, PAWAN KUMAR AGRAWAL, B.COM, M.COM

Pawan Kumar Agrawal
Interim Resolution Professional
Regn No. - IBBI/IPA-001/IP-P00852/2017-18/11435

Date:- 20th June 2021
Place:-New Delhi

प्रधानमंत्री मोदी ने केंद्रीय मंत्रियों के साथ की बैठक

संभावित मंत्रिमंडल फेरबदल से पहले की कवायद!

नई दिल्ली, 20 जून (भाषा)।

प्रधानमंत्री नरेंद्र मोदी ने रविवार को भाजपा अध्यक्ष जेपी नड्डा, केंद्रीय गृह मंत्री अमित शाह और रक्षा मंत्री राजनाथ सिंह समेत कुछ अन्य केंद्रीय मंत्रियों के साथ यहां अपने आधिकारिक आवास

पर बैठक की। सूत्रों ने यह जानकारी दी। राजनीतिक पर्यवेक्षकों का मानना है कि यह संभावित मंत्रिमंडल विस्तार और फेरबदल से पहले की कवायद हो सकती है।

मोदी ने इस महीने की शुरुआत में विभिन्न मंत्रालयों के अब तक किए गए कार्यों का जायजा लेने के लिए विभिन्न समूहों में केंद्रीय मंत्रियों के साथ लगभग पांच बैठकें की थीं। इन बैठकों में केबिनेट मंत्रियों के अलावा राज्यमंत्री भी शामिल हुए। भाजपा अध्यक्ष लगभग इन सभी बैठकों में मौजूद रहे। सूत्रों ने बताया कि शाह और सिंह के अलावा केंद्रीय मंत्री निर्मला सीतारमण, धर्मेंद्र प्रधान, पीयूष गोयल और नरेंद्र सिंह तोमर भी आज की बैठक में शामिल हुए। नड्डा के अलावा भाजपा के राष्ट्रीय संगठन महासचिव बीएल संतोष भी इस बैठक में शामिल हुए।

राजनीतिक पर्यवेक्षकों का मानना है कि यह संभावित मंत्रिमंडल विस्तार और फेरबदल से पहले की कवायद हो सकती हैं। केंद्र सरकार में कई ऐसे मंत्री हैं जो फिलहाल कई मंत्रालयों का जिम्मा संभाल रहे हैं। भाजपा में इन दिनों लगातार बैठकों का दौर चल रहा है। पिछले दिनों उत्तर प्रदेश के मुख्यमंत्री योगी आदित्यनाथ सहित कई भाजपा शासित राज्यों के मुख्यमंत्रियों ने प्रधानमंत्री से मुलाकात की है। संगठन स्तर पर नड्डा भी लगातार पदाधिकारियों के साथ बैठकें कर रहे हैं।

केरल : सोना तस्करी मामले में 53 लोगों को कारण बताओ नोटिस

कोच्चि, 20 जून (भाषा)।

केरल के सोना तस्करी मामले की जांच कर रहे सीमाशुल्क विभाग ने मुख्य आरोपी स्वप्ना सुरेश, निलंबित आइएएस अधिकारी एम शिवशंकर और तिरुवनंतपुरम में संयुक्त अरब अमीरात के वाणिज्य दूतावास के दो पूर्व राजनयिकों समेत 53 लोगों को कारण बताओ नोटिस जारी किया है। आधिकारिक सूत्रों ने रविवार को यहां यह जानकारी दी।

सीमाशुल्क आयुक्त (रोकथाम) सुमित कुमार ने 16 जून को यह नोटिस जारी किया जिसमें उनसे (53 लोगों से) पूछा गया है कि तस्करी के मामले में सीमाशुल्क कानून के तहत उनके विरूद्ध कार्रवाई क्यों नहीं की जाए। सूत्रों ने कहा कि यह मामला 167 किलोग्राम सोने की तस्करी में उनकी संलिप्तता से जुड़ा है। उसमें करीब 15 करोड़ रुपए के उस 30 किलोग्राम सोने की तस्करी भी शामिल है, जिसे पांच जुलाई, 2020 को तिरुवनंतपुरम हवाईअड्डे पर एक राजनयिक के बैग से जब्त किया गया था। सूत्रों के अनुसार संयुक्त अरब अमीरात के वाणिज्य दूतावास के पूर्व महावाणिज्य दूत जमाल अल जाबी और अताशे राशिद खामिस अली को केंद्रीय वित्त मंत्रालय के माध्यम से नोटिस जारी किया है।

वित्त मंत्रालय विदेश मंत्रालय के पास यह मामला भेजेगा क्योंकि यह विदेशी राजनयिकों से जुड़ा मामला है और ये राजनयिक देश से पहले ही जा चुके हैं। सूत्रों के मुताबिक सुरेश के अलावा छह अन्य को नोटिस जारी किया जो फिलहाल कोफेपोसा (विदेशी मुद्रा संरक्षण एवं तस्करी गतिविधि रोकथाम अधिनियम) के तहत हिरासत में हैं। जिन अन्य मुख्य आरोपियों को नोटिस जारी किया है वे सरीथ पी एस, संदीप नैयर, केटी रमीश हैं।

कोटकपुरा गोलीबारी

विशेष जांच दल के समक्ष कल पेश होंगे बादल

चंडीगढ़, 20 जून (भाषा)।

कोटकपुरा में 2015 में पुलिस गोलीबारी की घटना की जांच के लिए गठित विशेष जांच दल (एसआइटी) के समक्ष पंजाब के पूर्व मुख्यमंत्री प्रकाश सिंह बादल मंगलवार को पेश होंगे।

इससे पहले पंजाब पुलिस एसआइटी ने 16 जून को मोहाली में अकाली दल के नेता को पूछताछ के लिए तलब किया था। बादल ने अपने खराब स्वास्थ्य का हवाला देते हुए तब पेशी की तारीख बदलने का अनुरोध किया था। बाद में एसआइटी ने पेशी के लिए तारीख में बदलाव कर दिया था।

शिरोमणि अकाली दल के अध्यक्ष सुखबीर बादल के प्रधान सलाहकार हरचरण बैंस ने ट्वीट किया, 'पांच बार पंजाब के मुख्यमंत्री रहे सरदार प्रकाश सिंह बादल 22 जून को चंडीगढ़ के सेक्टर चार स्थित अपने आधिकारिक विधायक निवास पर सुबह साढ़े 10 बजे एसआइटी के समक्ष पेश होंगे। सेहत अच्छी नहीं होने के बावजूद, बादल कानून का सम्मान करने वाले देश के एक नागरिक के तौर पर अपने कानूनी व संवैधानिक दायित्वों के निर्वहन के इच्छुक हैं।' जिस वक्त धार्मिक ग्रंथ से बेअदबी और उसके खिलाफ फरीदकोट में प्रदर्शन कर रहे लोगों पर 2015 में पुलिस गोलीबारी की घटना हुई थी, तब बादल मुख्यमंत्री थे।

चिराग पांच जुलाई से हाजीपुर से शुरू करेंगे आशीर्वाद यात्रा

नई दिल्ली, 20 जून (भाषा)।

लोक जनशक्ति पार्टी (लोजपा) के नेता चिराग पासवान ने अपने पिता और पार्टी के संस्थापक रामविलास पासवान की जयंती पर पांच जुलाई से बिहार के हाजीपुर से आशीर्वाद यात्रा शुरू करने की रविवार को घोषणा की।

चिराग के नेतृत्व वाले खेमा ने अपने चाचा पशुपति कुमार पारस के नेतृत्व वाले प्रतिद्वंद्वी समूह से जारी लड़ाई के बीच सड़क पर उतरने का फैसला किया है। अपने परिवार के प्रतिद्वंद्वियों पर पीठ में 'छुरा' घोंपने का आरोप लगाते हुए चिराग ने लोजपा की राष्ट्रीय कार्यकारिणी की बैठक में इसकी घोषणा की। इस बैठक में पार्टी के संविधान के खिलाफ काम करने के लिए पारस के खेमा पर निशाना साधा गया। पलटवार करते हुए पारस ने बैठक को 'भाड़े पर जुटाई गई भीड़' बताया और दावा किया कि इसकी कोई वैधता नहीं है। उन्होंने संवाददाताओं से कहा कि निर्वाचन आयोग इसका फैसला करेगा कि लोजपा में उनके नेतृत्व वाला या चिराग के नेतृत्व वाला समूह असली लोजपा है। चिराग के नेतृत्व में हुई बैठक में नरेंद्र मोदी नेतृत्व वाली केंद्र सरकार से रामविलास पासवान के लिए भारत रत्न का अनुरोध किया गया। चिराग ने कहा है कि राष्ट्रीय कार्यकारिणी के 90 प्रतिशत से ज्यादा सदस्य बैठक में मौजूद थे। हाजीपुर से यात्रा शुरू करने का फैसला महत्वपूर्ण है क्योंकि रामविलास पासवान कई बार यहां से लोकसभा के लिए चुने गए और अब सदन में इस सीट का प्रतिनिधित्व पारस कर रहे हैं। चिराग पासवान ने कहा कि हाजीपुर उनके पिता की कर्मभूमि थी। यह यात्रा समूचे राज्य से गुजरेगी और इसके बाद पार्टी की राष्ट्रीय परिषद आयोजित होगी। अपने पिता की विरासत पर दावा करते हुए चिराग ने अपने परिवार के प्रतिद्वंद्वी सदस्यों पर हमला करते हुए कहा कि उन्होंने रामविलास पासवान की पहली पुण्यतिथि का भी इंतजार नहीं किया और 'पीठ में छुरा घोंप' दिया। पारस ने आरोप लगाया कि चिराग द्वारा बुलायी गयी राष्ट्रीय कार्यकारिणी की बैठक में कुछ ही असली सदस्य थे और बाकी 'भाड़े पर भीड़' जुटाई गई। उन्होंने दावा किया कि पटना में एक दिन पहले बुलाई गई राष्ट्रीय कार्यकारिणी की बैठक असली थी। उन्होंने कहा कि दोनों खेमा अपने-अपने दावे के साथ निर्वाचन आयोग पहुंचा है, अब आयोग ही तय करेगा कि कौन सा समूह असली लोजपा है।

कांग्रेस ने कहा, स्थायी नहीं, गठबंधन पांच साल के लिए हुआ है

मुंबई, 20 जून (भाषा)।

महाराष्ट्र में प्रदेश कांग्रेस अध्यक्ष नाना पटोले ने कहा है कि राज्य में शिवसेना, राकांपा और कांग्रेस की एमवीए गठबंधन सरकार का गठन पांच साल के लिए हुआ है और यह कोई स्थायी गठजोड़ नहीं है।

उनकी यह टिप्पणी मुख्यमंत्री और शिवसेना अध्यक्ष उद्धव ठाकरे के शनिवार के बयान के बाद आई है जिसमें उन्होंने कहा था कि लोगों की समस्याओं का समाधान करने के बजाय अकेले चुनाव लड़ने की बात करने वालों की जनता 'चप्पल से पिटाई' करेगी। मुख्यमंत्री ने कहा था कि सभी पार्टियों को अपनी महात्वाकांक्षाओं को परे रखकर अर्थव्यवस्था और स्वास्थ्य पर ध्यान देना चाहिए।

पटोले ने यहां पत्रकारों से कहा कि ठाकरे के बयान में स्पष्टता नहीं है कि वह किसके बारे में बात कर रहे हैं। उन्होंने कहा कि यहां तक कि भाजपा भी अकेले चुनाव लड़ने की बात करती है। उन्होंने कहा कि चारों पार्टियां शिवसेना, कांग्रेस, राष्ट्रवादी कांग्रेस पार्टी (राकांपा) और भाजपा ने विधानसभा चुनाव अकेले ही लड़ा था।पटोले ने कहा, 'हमने 2019 में पांच साल के लिए महा विकास आघाड़ी (एमवीए) सरकार का गठन भाजपा को रोकने के लिए किया था। यह कोई स्थायी गठजोड़ नहीं है। हर पार्टी को अपने संगठन को मजबूत करने का अधिकार है और कांग्रेस ने कई जगहों पर कोविड-19 प्रभावित लोगों को खून, ऑक्सीजन और प्लाज्मा उपलब्ध कराकर हमेशा राहत मुहैया कराने को प्राथमिकता दी है।' पटोले ने कहा कि ठाकरे ने उक्त टिप्पणी शिवसेना के 55वें स्थापना दिवस पर पार्टी अध्यक्ष के तौर पर दी थी न कि मुख्यमंत्री के तौर पर।

शिवसेना और कांग्रेस दशकों से धुर विरोधी दल रहे हैं लेकिन 2019 में उद्धव ठाकरे के नेतृत्व वाली पार्टी के भाजपा से अलग होने के बाद दोनों दलों ने राकांपा के साथ मिलकर महाराष्ट्र में सरकार बनाई। बहरहाल शिवसेना के राज्यसभा सदस्य संजय राउत ने रविवार को कहा कि उनकी पार्टी ने महराष्ट्र के गौरव और पार्टी की मजबूती के लिए हमेशा सभी लड़ाइयां अकेले दम पर ही लड़ी हैं। उन्होंने कहा, 'शिवसेना का आगे का रास्ता साफ है। बाकी नेता असमंजस की स्थिति से बाहर निकलें क्योंकि किसी पार्टी का एक नेता अकेले लड़ने की बात करता है तो उसी पार्टी का दूसरा नेता कहता है कि यह हमारी पार्टी का रुख नहीं है।'

जम्मू-कश्मीर : मारपीट मामले में सेना ने आंतरिक जांच शुरू की

जम्मू, 20 जून (भाषा)

जम्मू-कश्मीर के पुंछ जिले में जांच चौकी पर तैनात सेना के जवानों द्वारा कथित तौर पर एक पुलिस अधिकारी के साथ मारपीट के मामले में सेना ने आंतरिक जांच के आदेश दिए हैं। सूत्रों ने रविवार को यह जानकारी दी। यह घटना शनिवार को पोशाना में उस समय हुई जब राजौरी पुलिस थाने के थाना प्रभारी निरीक्षक समीर जिलानी अपनी बीमार मां से मिलने कश्मीर जा रहे थे। जिलानी को मुगल रोड की चौकी पर तैनात सेना के जवानों ने रोका था। सेना के एक अधिकारी ने कहा, ' उच्च अधिकारियों ने इस मामले में गंभीर संज्ञान लिया है और कानूनी कार्यवाही शुरू की गई है जिसमें सेना द्वारा आंतरिक जांच के आदेश देना शामिल है।' उन्होंने कहा कि सेना और जम्मू-कश्मीर पुलिस ने प्रदेश की आवाम के प्रति एकजुटता और क्षेत्र में शांति और स्थिरता की अपनी प्रतिबद्धता को दोहराया है।

FIDC seeks liquidity support for NBFCs for on-lending to MSMEs

PRESS TRUST OF INDIA
Mumbai, June 20

Finance Industry Development Council (FIDC) has written to the government requesting setting up of a refinance window for non-banking financial companies (NBFCs), especially smaller players, for on-lending to the MSME sector.

In a letter addressed to Union minister for micro, small and medium enterprises (MSMEs) Nitin Gadkari, FIDC said banks are one of the major sources of funding for NBFCs, with the small and medium sized non-bank players being totally dependent on banks.

With the changing economic environment and the associated developments, NBFCs, especially, small and medium sized ones, are facing liquidity crunch.

Moreover, banks are constrained by the exposure limits prescribed for the NBFC sector, the letter said, adding that it is therefore important that a permanent refinancing mechanism is developed for NBFCs.

"We suggest that SIDBI (Small Industries Development Bank of India) may be allocated funds exclusively for refinancing NBFCs for on lending to MSMEs, with a carve out for small NBFCs. This refinance may be provided for a period of at least three years," FIDC, an industry body of NBFCs, said.

It said retail and wholesale traders who contribute significantly to the country's economy and are integral part of the business community have been excluded from the definition of MSMEs.

Public parks, gardens to open in Delhi from today

THE DELHI GOVERNMENT has allowed the reopening of bars, public parks and gardens from Monday under a phased easing of restrictions imposed due to the second Covid wave.

The Delhi Disaster Management Authority (DDMA) in an order on Sunday stated that bars will be allowed to reopen with 50% seating capacity, from 12 pm to 10 pm, from next week.

The owners of restaurants and bars will be responsible for strict adherence to Covid safety measures and all official guidelines and norms, it said. Public parks, gardens and golf clubs will be reopened and outdoor yoga activities will also be allowed, the DDMA stated in its order. Prohibited activities and services, including educational institutions, cinemas, gyms, spas, all kinds of political, social, cultural, religious gatherings among others will remain closed till further orders or 5 am on June 28.—PTI

Sebi reconstitutes takeover panel

MARKETS REGULATOR SEBI has reconstituted its takeover panel, which looks into the applications seeking exemption from the mandatory open offer that an acquirer needs to make to minority shareholders.

The regulator has appointed N Venkatram, MD and CEO of Deloitte India, as the new member of the Takeover Panel, latest update with Sebi showed.

The panel, chaired by NK Sodhi, the former chief justice of the high courts of Karnataka and Kerala, makes its recommendations to Sebi on such applications after which the regulator gives an opportunity to concerned parties before passing an order.

Sodhi was also the former presiding officer of the Securities Appellate Tribunal.—PTI

JAMMU & KASHMIR BANK LIMITED
(CIN: L65110JK1938SGC000048)
Registered Office:
M. A. Road, Srinagar-190 001
Tel: 0194-2483775, **Fax:** 0194-2481928
Website: www.jkbank.com
Email: board.sectt@jkbmail.com

J&K Bank
Serving To Empower

NOTICE

Members of the Bank are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 read with Rule 20 and Rule 22 of Companies (Management and Administration) Rules, 2014, as amended read with the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, and 39/2020 dated 31st December, 2020 issued by the Ministry of Corporate Affairs (MCA), and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, and other applicable provisions of the Act for the time being in force and as amended from time to time, the Bank has on June 19, 2021 completed the dispatch of Postal Ballot Notice to the Members of the Bank whose names appear on the Register of Members / List of Beneficial Owners as on Friday, June 11, 2021 through electronic mail to the Members whose e-mail ids are registered in the records of Depository Participants (in case of electronic shareholding) / the Bank's Registrar and Transfer Agent (in case of physical shareholding). The Bank seeks approval for the following Resolutions through Postal Ballot by voting through electronic means (e-voting) only:

Sr. No.	Description of Resolutions
1	Authority to the Board of Directors of the Bank to offer, issue and allot equity shares on a preferential basis to the Government of Jammu and Kashmir, promoter and majority shareholder of the Bank
2	Issue of shares to Employees and whole time Directors of the Bank

The Postal Ballot Notice has been communicated to the Stock Exchanges (NSE & BSE) and is also placed on the website of the Bank **www.jkbank.com**.

The Bank has appointed Mr. D S M Ram Practicing Company Secretary, to act as the Scrutinizer, for conducting the Postal Ballot process, in a fair and transparent manner.

In view of the aforementioned MCA circulars, the Bank seeks approval for the resolutions as contained in the Postal Ballot Notice by voting through electronic means (e-voting) only. The Bank is providing the e-voting facility to its Members and has engaged the services of M/s KFin Technologies Private Limited for this purpose. Members are requested to note that e-voting commences at 0900 hours IST on Tuesday June 22, 2021 and ends at 1700 hours IST on Wednesday July 21, 2021. The detailed instructions regarding e-voting have been provided in the Postal Ballot Notice.

In case of any queries, you may reach to:

- NSDL helpdesk by sending a request at **evoting@nsdl.co.in** or call Toll Free No. 1800 1020 990 and 1800 2244 30 (for shareholders with NSDL as depository).
- CDSL helpdesk by sending a request at **helpdesk.evoting@cdslindia.com** or contact at 022-2305 8738 or 022-2305 8542 - 43 (for shareholders with CDSL as depository), or
- Refer Frequently Asked Questions (FAQs) for members and e-voting user manual available at the 'download' section of **https://evoting.kfintech.com** or call M/S KFin Technologies Private Limited on 1800 309 4001 (toll free).

Members requiring any clarification on e-voting may also contact Mr. Mohammad Shafi Mir, Company Secretary at **sharedeptt_gc@jkbmail.com** or at Telephone No. +91 194248 3775.

The Members whose shares are in physical form and whose email ids are not registered with the Registrar and Share Transfer Agent may update the same temporarily on **https://ris.kfintech.com/clientservices/postalballot/registration.aspx** for the purpose of e-voting on the resolutions as stated above.

The result of Postal Ballot shall be declared on or before July 23, 2021 and will be available at the Registered Office / Corporate Office of the Bank, communicated to the Stock Exchanges and would also be uploaded on the Bank's website at **www.jkbank.com** and on the website of e-voting agency - M/s KFin Technologies Pvt. Ltd. at **www.kfintech.com**.

By order of the Board
Jammu & Kashmir Bank Limited
Sd/-
(Mohammad Shafi Mir)
Company Secretary

Place: Srinagar
Dated: June 20, 2021

Mafatlal

MAFATLAL INDUSTRIES LIMITED

CIN: L17110GJ1913PLC000035
Regd. Office: 301-302, Heritage Horizon, 3rd Floor, Off: C.G. Road, Navrangpura, Ahmedabad-380 009. Tele. No. 079-26444404-06 Fax No. 079-26444403
E-mail : ahmedabad@mafatlals.com Web Site : www.mafatlals.com

NOTICE

Information regarding 107th Annual General Meeting of the Members of the Company to be held through Video Conference/ Other Audio-Visual Means (VC/OAVM)

Notice is hereby given that the **107th Annual General Meeting ('AGM')** is scheduled to be held on **Friday, July 30, 2021 at 12:30 p.m. through video conferencing ('VC')/other audio visual means ('OAVM')** without the presence of the members at a common venue in compliance with the provisions of the Companies Act, 2013, circulars issued by Ministry of Corporate Affairs (MCA) dated 8th April, 2020 read with circulars dated 13th April, 2020, 5th May, 2020 and 13th January, 2021 and SEBI circular dated 12th May, 2020 and 15th January, 2021 to transact the businesses as set out in the Notice convening the 107th AGM.

In compliance with the said MCA and SEBI Circulars, the electronic copies of the Notice of 107th AGM and the Annual Report of the Company for the year 2020-21 will be sent to all the Members whose email addresses are registered with the Company/Depository Participants (DP).

Members who have not registered their email addresses and mobile numbers are requested to furnish the same to the Company's Registrar & Share Transfer Agents KFin Technologies Private Limited (hereinafter referred to as 'KFin') (formerly known as Karvy Fintech Pvt. Ltd.) at einward.ris@kfintech.com to get their email addresses and mobile numbers registered.

The Annual Report for FY 2020-21 along with Notice of the AGM shall be made available and can be downloaded from the Company's website www.mafatlals.com under "Financials & Disclosure" section and also at the website of KFin Technologies Private Limited ('KFinTech'), the Registrar & Share Transfer Agents (STA) of the Company at www.kfintech.com and the same shall be available on the website of Bombay Stock Exchange at www.bseindia.com.

The Company is providing remote e-voting facility ('Remote evoting') to all its members to cast their vote on all resolutions set out in the Notice of the 107th AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM.

Detailed procedure for joining the AGM and remote e-voting and the e-voting during AGM will be provided in the Notice of 107th AGM and also will be posted on the Company's website at: www.mafatlals.com under "Financials & Disclosures" section.

The Board of Directors of the Company has not recommended any dividend for 2020-21.

Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Place : Ahmedabad
Dated : 19th June, 2021

ARVIND MAFATLAL GROUP
The ethics of excellence

For Mafatlal Industries Limited,
Ashish A. Karanji
Company Secretary

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSBL SECURITIES LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**KSBL Securities Limited**
2.	Date of incorporation of Corporate Debtor	22/01/1993
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899HR1993PLC45764
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No. 1, Naher (Canal) Colony, B/h Water Filling Plant, Dhankot, Gurgaon, Haryana – 122001
6.	Insolvency commencement date in respect of Corporate Debtor	18/06/2021
7.	Estimated date of closure of insolvency resolution process	15/12/2021
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Name : Pawan Kumar Agrawal** **Reg. No.:** IBBI/IPA-001/IP-P00852/2017-18/11435
9.	Address & email of the interim resolution professional, as registered with the board	**Pawan Kumar Agrawal** **Address:** L-2/37A, Ground Floor, Ekta Square, DDA, Kalkaji, New Delhi-110019. **Email:** irp@ppglegal.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Pawan Kumar Agrawal** **Address:** 40/55, First Floor, Chittaranjan Park, New Delhi - 110019. **Email:** ksbl.cirp@gmail.com
11.	Last date for submission of claims	02/07/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of **KSBL Securities Limited on 18/06/2021.**

The creditors of **KSBL Securities Limited** are hereby called upon to submit their claims with proof on or before **02/07/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of that class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pawan Kumar Agrawal
Interim Resolution Professional of KSBL Securities Limited
Reg. No.: IBBI/IPA-001/IP-P00852/2017-18/11435

Date: 20.06.2021
Place: New Delhi

MARUTI SUZUKI

MARUTI SUZUKI INDIA LIMITED

CIN: L34103DL1981PLC011375
Regd. Off.: Plot no. 1, Nelson Mandela Road, Vasant Kunj, New Delhi-110070, India
Ph.: +91 (11)46781000; Fax: +91 (11)46150275/76
Web: www.marutisuzuki.com; Email Id: investor@maruti.co.in

NOTICE
(For the attention of Equity Shareholders of the Company)
Sub: Transfer of Equity Shares to Investor Education and Protection Fund (IEPF) Suspense Account

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended from time to time by the Ministry of Corporate Affairs.

The Rules contain provisions for transfer of such shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF) Suspense Account. The Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF Suspense Account under the Rules for taking appropriate action.

The Company has uploaded full details of such shareholders and shares due for transfer to IEPF Suspense Account on its website at **www.marutisuzuki.com**. Shareholders are requested to refer to the weblink **https://www.marutisuzuki.com/corporate/investors/events** to verify the details of unpaid/unclaimed dividend and the shares liable to be transferred to IEPF Suspense Account.

Shareholders may note that both the unpaid/unclaimed dividend and the shares transferred to IEPF Authority / Suspense Account including all benefits accruing on such shares, if any, can be claimed back from IEPF Authority after following the procedure prescribed by the Rules.

In case the Company does not receive any communication from the concerned shareholders by 30th September, 2021, the Company shall transfer the shares to the IEPF Suspense Account as per procedure stipulated in the Rules.

In case the shareholders have any queries on the subject matter, they may contact to the Company's Registrar and Transfer Agent at **Kfin Technologies Pvt Ltd.** Mr. Rajkumar Kale, Selenium Building, Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500032. Tel.: 040-6716 2222; Toll Free No.: 1-800-309-4001; Email: **einward.ris@kfintech.com**; Website: **www.kfintech.com**

For Maruti Suzuki India Limited

Sanjeev Grover
Vice President and
Company Secretary

Place: New Delhi
Date: June 21, 2021

Punjab & Sind Bank
(A Govt. Of India Undertaking)
H.O. Credit Monitoring & Policy Deptt, Bank House, 7th Floor 21, Rajendra Place, New Delhi-110008

PUBLIC NOTICE

Notice is hereby given to the public that Bank is moving towards daily marking of NPA from existing monthly practice from 30.06.2021 onward. You are requested to contact your base Branch for further details and clear the overdues to prevent slippage.

SUSTAINABLE TOURISM FOUNDATION
REGISTERED OFFICE :D-32 Suraj Mal Vihar DELHI East Delhi DL 110092 IN
CIN: U85300DL2019NPL355610
EMAIL: ns@sustainabletourismfdn.org
Form NO. INC -26

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014 Before the Central Government, Regional Director Northern Region, New Delhi
And
In the matter of SUSTAINABLE TOURISM FOUNDATION having its registered office at D-32 SURAJMAL Vihar DELHI East Delhi DL 110092 IN,
...... The Petitioner

NOTICE

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on Friday, June 18, 2021 to enable the Company to change its Registered office from "State of Delhi" to "State of Haryana" within the jurisdiction of Registrar of Companies Delhi & Haryana". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director-Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor Paryavaran Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For and on behalf of the Board
SUSTAINABLE TOURISM FOUNDATION
Date: June 18, 2021 Sd/- **NIHAR SHARMA**
Place: Gurgaon **Director**
DIN-00454257

Form No. INC-26
{Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014}
Before the Central Government, Regional Director, Northern Region, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **HARJOG SHAREHOLDING PRIVATE LIMITED**
(CIN: U67120CH2005PTC028913))
having its Registered Office at
2523 SECTOR 35C, CHANDIGARH, UNION TERRITORY OF CHANDIGARH-160022
.........Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **17th June, 2021** to enable the company to change its Registered Office from **"UNION TERRITORY OF CHANDIGARH"** to the **"State of Punjab".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
2523 SECTOR 35C, CHANDIGARH, UNION TERRITORY OF CHANDIGARH-160022

For & on behalf of Applicant
HARJOG SHAREHOLDING PRIVATE LIMITED
Sd/-
PRATAP SINGH CHEEMA
(DIRECTOR)
DIN : 00072857

Date : 20.06.2021
Place : Chandigarh

Persistent Systems Limited

Persistent
CIN: L72300PN1990PLC056696
Regd. Office : 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016
Ph. No.: +91 (20) 6703 0000; Fax: +91 (20) 6703 0008
E-mail: investors@persistent.com; Website: www.persistent.com

NOTICE OF THE 31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING /OTHER AUDIO-VISUAL MEANS

NOTICE is hereby given that the 31st Annual General Meeting (AGM) of the Members of the Company will be held on **Wednesday, July 21, 2021 at 1600 Hrs.** (India Time) through Video Conferencing ('VC')/Other Audio Visual Means ('OAVM') to transact the business, as set out in the Notice of the AGM which is being circulated for convening the AGM.

In view of the continuing COVID-19 pandemic, the Ministry of Corporate Affairs (MCA) has vide its General Circular No. 20/2020 dated May 5, 2020 read with General Circular No. 14/2020, 17/2020 and 02/2021 dated April 8, 2020, April 13, 2020 and January 13, 2021 issued by the Ministry of Corporate Affairs ('MCA') and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated May 12, 2020 and January 15, 2021 respectively, issued by the Securities and Exchange Board of India ('SEBI') permitted holding of AGM through VC/OAVM, without physical presence of the Members at a common venue. In compliance with these MCA and SEBI Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the AGM of the Members of the Company will be held through VC/OAVM.

Attend AGM through VC/OAVM:

Members can attend and participate in the AGM through VC/OAVM facility only. Details and instructions to attend, vote and view the proceedings of the AGM will be provided in the AGM Notice. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Electronic Dissemination of Notice and Annual Report:

a. The AGM Notice along with the Annual Report 2020-21 is being sent only by electronic mode to those Members whose email addresses are registered with the Company/Depository Participants in compliance with the MCA and SEBI Circulars.

b. The AGM Notice and Annual Report 2020-21 will also be available on the Company's website www.persistent.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of NSDL at https://www.evoting.nsdl.com.

To register email address for all future correspondence and update the bank account details, please follow the below process:

Physical Holding	Send a request to the Registrar and Share Transfer Agent of the Company, Link Intime India Private Limited ('Link Intime') at pune@linkintime.co.in 1. To register email address, please provide Folio Number, Name of the Shareholder, scanned copy of the share certificate (front and back), PAN and AADHAR (Self attested scanned coy of both PAN card and AADHAR Card) 2. To update the Bank details, please send the following additional documents / information followed by hard copies: a. Name of the Bank and Branch Address b. Type of Bank Account i.e. Savings or Current c. Bank Account Number allotted after implementation of core banking solutions, d. 9-Digit MICR code Number and e. 11-Digit IFSC code f. Original cancelled cheque bearing the name of the first shareholder, failing which a copy of bank passbook / statement attested by bank.
Demat Holding	Please contact your Depository Participant ('DP') and follow the process advised by your DP.

E-Voting:

The Members will have an opportunity to cast their vote electronically on the business set out in the AGM Notice through remote e-Voting / e-Voting at the time of AGM. If your e-mail ID is already registered with the Company / Depositories, log in details for e-voting are being sent on your registered e-mail ID. In case, you have not registered your e-mail ID with the Company / Depositories, the detailed procedure of voting by Members holding shares in dematerialized form, physical mode and Members who have not registered their e-mail addresses will be provided in the AGM Notice.

Dividend:

The Board of Directors of the Company at their meeting held on April 29, 2021, have recommended final dividend of INR 6 (INR Six) per Equity Share of INR 10 (INR Ten) each for Financial Year 2020-21. This Final Dividend is subject to the approval of Members at the ensuing 31st Annual General Meeting to be held on July 21, 2021. The dividend, if approved will be paid within 30 days from the date of the AGM.

Pursuant to Finance Act 2020, dividend income will be taxable in the hands of shareholders w.e.f. April 1, 2020 and the Company is required to deduct tax at source from dividend paid to shareholders at the prescribed rates. For the prescribed rates for various categories, the shareholders are requested to refer to the Finance Act, 2020 and amendments thereof.

The shareholders are requested to update their PAN with the Company/Link Intime (in case of shares held in physical mode) and depositories (in case of shares held in demat mode).

Resident individual shareholder with PAN and who is not liable to pay income tax can submit a yearly declaration in Form No. 15G/15H, to avail the benefit of non-deduction of tax at source. Shareholders can submit their tax exemption forms directly on the portal of M/s. Link Intime India Private Limited, RTA of the Company.

The requisite form for claiming tax exemption can be downloaded from Link Intime's website. The URL for the same is as under :

https://www.linkintime.co.in/client-downloads.html - On this page, select the General tab. All the forms are available under the head 'Form 15G/15H/10F'

The aforementioned documents (duly completed and signed) are required to be uploaded on or before August 05, 2021, on the URL mentioned below :

https://linkintime.co.in/formsreg/submission-of-form-15g-15h.html.

For **Persistent Systems Limited**
Amit Atre
Company Secretary
ICSI Membership No.: ACS 20507

Place : Pune
Date : June 19, 2021

AMTEK AUTO LIMITED

CIN: L27230HR1988PLC030333
Regd. Office: Plot No.16, Industrial Area, Rozka Meo, P.O.Sohna, Gurgaon Gurgaon HR-122003 IN
Corporate Office: 3 LSC Pamposh Enclave, Greater Kailash-I, New Delhi-110048
Tel: +91-11-42344444| **Fax:** +91-11-42344400 | **E-mail:** info@amtekauto.com | **Web:** www.amtek.com

EXTRACT OF THE STATEMENT OF UN-AUDITED (STANDALONE) FINANCIAL RESULTS FOR THE QUARTER AND HALF-YEAR ENDED SEPTEMBER 30, 2020

(Rupees in Lacs)

		Standalone					
		Quarter Ended			Half Year Ended		Year Ended
Sl. No.	Particulars	30.09.2020 (Unaudited)	30.06.2020 (Unaudited)	30.09.2019 (Unaudited)	30.09.2020 (Unaudited)	30.09.2019 (Unaudited)	31.03.2020 (Audited)
1.	Total Income from operations (inclusive of other income)	12,387	3,653	19,424	16,040	41,007	74,836
2.	Net Profit/ (Loss) for the period (before tax, exceptional and/or extraordinary items)	(10,751)	(14,577)	(9,224)	(25,328)	(17,066)	(107,909)
3.	Net Profit/ Loss for the period before tax (after exceptional and/or extraordinary items)	(10,751)	(14,577)	(9,224)	(25,328)	(17,066)	(108,339)
4.	Net Profit for the period after tax (after exceptional and/or extraordinary items)	(10,751)	(14,577)	(9,224)	(25,328)	(17,066)	(108,339)
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) & other Comprehensive Income (after tax))	(10,448)	(14,534)	(9,183)	(24,982)	(16,999)	(108,169)
6.	Paid-up Equity Share Capital (Face Value of Rs. 2/- each)	4,965	4,965	4,965	4,965	4,965	4,965
7.	Other equity (excluding Revaluation Reserve)	—	—	—	—	—	(1,055,907)
8.	Earnings per Share (F.V. of Rs 2/- each)						
	a Basic (in Rs.)	(4.33)	(5.87)	(3.72)	(10.20)	(6.87)	(43.64)
	b Diluted (in Rs.)	(4.33)	(5.87)	(3.72)	(10.20)	(6.87)	(43.64)

Note:

1. The 'Corporate Insolvency Resolution Process' ("CIRP") was initiated, on a petition filed by erstwhile Corporation Bank, against the Company under the provision of the Insolvency and Bankruptcy Code 2016 ("Code/IBC"). The said petition was admitted vide Order dated July 24, 2017 passed by the Hon'ble National Company Law Tribunal, Chandigarh Bench ("NCLT"). The implementation of the DVI's Resolution Plan is under way and will be an outcome of the actions by the Successful Resolution Applicant along with support of the IMC. Accordingly, the Statement of Standalone Unaudited Financial Results for the Quarter and Half year ended September 30, 2020 have been continued to be prepared on a going concern basis.
2. The above Statement of Standalone unaudited Financial Results for the Quarter and Half year ended September 30, 2020 have been prepared in terms of Regulation 33(2) of SEBI (Listing Obligation & Disclosure Requirements) Regulation 2015, as amended. Since the powers of the Board of Directors stand suspended after commencement of CIRP, the above audited results for the Quarter and Half year ended September 30, 2020 have been endorsed by Chief Financial Officer, confirming that financial results do not contain any material misstatements and thereafter provided to the Insolvency Professional for his signing on 19th June, 2021 and for further filing with stock exchanges.
3. During the financial year 2017-18, the Company had availed interim finance of Rs. 6,000 Lakhs (out of the sanction of Rs. 10,000 Lakhs) from ECL Finance Limited at the interest rate of 15.90% p.a. ECL Finance Limited had assigned this loan to Edelweiss Asset Reconstruction Limited on September 15, 2018 together with all rights, title and interest. The entire loan had become overdue since November 29, 2018. Subsequent to the close of Quarter and Half year ended September 30, 2020, the Company has repaid the entire dues on 21st October, 2020.
4. Exceptional items and impairment losses (i) During the Financial year 2017-18, under the CIRP, the Resolution Professional and the lenders obtained valuation(s) of its entire assets from approved valuers. Based on such valuations obtained, the Company assessed the need to carry out an impairment / diminution in the carrying value of all of its assets (i.e. Property, Plant and Equipment, Capital work-in-progress, Investments, Inventories, Trade Receivables, and Other Financial Assets). The impact of impairment / diminution was recorded as 'exceptional items' in the financial statements of 2017-18. The Company had recorded further impairment / diminution in its books of account during the financial year 2018-19, owing to there being no operations in few of its plants due to lack of orders from OEMs. The provision for impairment has been worked out on the basis of valuation referred to in valuation reports and the Resolution Plan as approved by NCLT vide Order dated July 25, 2018; without any reference to determination of 'value-in-use'. The Company is in the process of determining the 'value-in-use'. (ii) During the quarter ended June 30, 2020, the Company has decided to fully impair the Advance to Supplier - Metalyst Forgings Limited, the outstanding of which aggregates to Rs. 4996 Lacs, in light of non-visibility of finalisation of resolution plan in the CIRP of Metalyst Forgings Limited. (iii) During the Quarter and Half year ended September 30, 2020, the Company has decided to fully impair the Advance to Supplier - Castex Technologies Limited the outstanding of which aggregates to Rs.1519 lakhs, in light of non-visibility of finalisation of resolution plan in the CIRP of Castex Technologies Limited.
5. 5 Creditors' Claims (i) As a part of CIRP, creditors of the Company were called to submit their claims to the Resolution Professional*. The summary position of the same is reproduced in the result uploaded in the website of the company and exchange. ** In light of the approval of resolution plan by CoC& its further approval by NCLT vide Order dated July 25, 2018, no provision is considered necessary for the differential claims. The party-wise reconciliation of liability appearing in books of account vis-à-vis their claims admitted is pending. (ii) The Company has not provided liability towards interest, penal interest charges and any foreign exchange fluctuation on claims by financial creditors for the period post July 24, 2017, since as part of the CIRP, the claims for interest, penal interest charges and foreign exchange fluctuation can impact their claims in Form C only till the date of commencement of CIRP of the Corporate Debtor i.e. July 24, 2017. Accordingly, no provision has been considered for the same.
6. The Company is engaged in the manufacturing and sale of Auto Components for the transportation industry and considering the Company's nature of business and operations and the information reviewed by the Chief Operating Decision Maker (CODM) to allocate resources and assess performance, the Company has only one reportable business segment as per the requirements of Ind AS 108 "Operating Segment" namely Auto components for transportation industry.
7. Asset-held-for-sale: Company's investment in its joint venture company "SMI Amtek Crankshaft Private Limited" had been classified as "Asset-held-for-sale" since March 31, 2018 by virtue of Business Transfer Agreement dated 16.04.2018. The transfer could not be completed till the date of approval of these results for the reasons beyond the control of the management and primarily owing to failure of LHG in implementation of the Resolution Plan. However, as per the requirements of DVI's Resolution Plan, Asset Monitoring Committee (AMC) shall be formed and would authorise the sale of Pass-through Assets including SMI Assets. Accordingly, the assets remain held-for-sale and this sale is expected to be completed within next 12 months, soon after the AMC is formed.
8. (i) The management came across certain additional bank accounts with ICICI Bank, in the name of Company, which have been reported to be pertaining to public deposits received by the Company prior to FY 2008-09 and thus the balance could be related to repayment of deposits or related interest payment or expense payment etc. and there were no movement [except few insignificant transactions] in these accounts since past many years. Balance existing in these accounts as on March 31, 2020 aggregating to Rs.18.78 Lakhs, which came to the notice of management on 8th October 2020, had been recorded in the books of account as on March 31, 2020 with a corresponding credit to "Other Financial Liabilities" in the interim while the management is yet in the process of reconciling the corresponding depositors' details and will pursue with MCA for the applicable compliances, including depositing the captioned amount with Investor Protection Fund, along with consequential penalty etc. (ii) Subsequent thereto, the management has also taken up a detailed exercise with all its existing bankers, to ensure that there are no further unrecorded bank accounts in the name of the Company. Resultantly, 4 additional bank accounts aggregating to Rs.23.38 Lakhs were identified, which had been recorded in the books of account as on September 30, 2020 with a corresponding credit to "Operational Creditors / Other Income". (iii) The management have also taken-up with ICICI Bank, for the close of aforesaid additional bank accounts with ICICI Bank specified in (i) above, & the balance in those accounts were transferred to Company's operational bank account(s).
9. (i) The Vice Chairman and Managing Director of the Company was reappointed by the shareholders in the extra ordinary meeting held on March 25, 2017 for a period of two years effective from August 14, 2016. The Company based upon the legal opinion is of the view that for the purpose of the calculation of the minimum remuneration effective capital of the Company prescribed as per provisions of Schedule V of the Companies Act, 2013 would be based on the latest available audited financial statements at the date of meeting which was March 31, 2016 and same would be applicable for calculation of the minimum remuneration as per provisions of Schedule V of the Companies Act, 2013 for the year ended March 31, 2018. The Company has accordingly calculated excess remuneration of Vice Chairman and Managing Director of the Company during the period from April 1, 2017 to June 23, 2017 as Rs.3.31 Lakhs. The Vice Chairman and Managing Director of the Company has resigned during the (previous) financial year 2017-18 and therefore the excess remuneration paid/ charged to the statement of profit and loss account for the above-mentioned period could not be recovered from him during the (previous) financial year 2017-18. (ii) Subsequent to the aforesaid, in the preceding financial year (F.Y.2019-20), the Company has adjusted the above-stated excess remuneration from the Vice Chairman and Managing Director against reimbursement of expenses. (ii) For the aforesaid time being default in the provisions related to managerial remuneration, the Company will seek approval from the Ministry of Corporate Affairs for condonation, with consequential penalty and compounding fees, if any as per provisions of Companies Act, 2013. However in the absence of exact quantum of penalty and compounding fees, no adjustments for excess remuneration paid and provision for penalty and compounding fees have been made in the financials of previous year(s) as well as these financials which shall be accounted in the year when the same is determined by the Ministry of Corporate Affairs.
10. The spread of COVID-19 pandemic has affected the business operations post the Government of India declared a national lockdown on 25 March 2020. The Company has taken various measures in consonance with Central and State Government advisories to contain the pandemic, which included closing of manufacturing facilities. Post lifting the aforesaid lock down, the Company has carried out a comprehensive assessment of possible impact (that may result from this pandemic) on its business operations, financial assets, contractual obligations and its overall liquidity position, based on the internal and external sources of information and application of reasonable estimates. In that context and based on the current estimates, the Company does not foresee any significant incremental risk to the recover ability of its assets, other than those assets which have been duly impaired / provided for. Pursuant to the relaxed guidelines, the Company has now resumed its operations at all its plants. Since the situation is continuously evolving, the impact may be different from the estimates made as at the date of approval of these financial results. By the end of ensuing financial year, the Company has been able to substantially overcome the financial turbulence caused and will continue to monitor any financial implications arising due to the impact of this pandemic on financial and operational performance of the Company and take necessary measures to address the situation.
11. Previous period figures have been regrouped/ reclassified, wherever considered necessary to conform to the current period presentation.

For **Amtek Auto Limited**

Date: 19.06.2021
Place: New Delhi.

Sd/-
(Dinkar T. Venkatasubramanian)
Insolvency Professional

Sd/-
(Vinod Uppal)
Chief Financial Officer